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THE MINISTER OF STATE IN THE! MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI M. B. RANA); (a) and (b). No Industrial Licence has been granted to any party for the manufacture of Vodka so far.

#### DISCOVERY OF URANIUM IN KUTCH DISTRICT

- \*452. SHRIMATI KUMUDBEN MANI-SHANKAR JOSHI: Will the Minister of ATOMIC ENERGY be pleased to state:
- (a) whether it is a fact that the Gujarat Mineral Development Corporation have discovered uranium in Fudi village of Hui Taluk in Kutch District; and
  - (b) if so, the details thereof?

THE PRIME MINISTER AND MINISTER OF ATOMIC ENERGY (SHRIMATI INDIRA GANDHI): (a) No, Sir

(b) Does not arise.

अखबारी कागज निगम

\*453. धीः पीताम्बर दास : और मान सिंह वर्भाः भी अगदम्बी प्रमाद यादव : श्रीओम प्रकशास्थागीः

क्या औद्योगिक विकास तथा विज्ञान और प्रीद्योगिको सन्द्री यह बनाने की कृपा क्रेंगे कि :

- (क) प्रख्वारी जागड़ निषम स्थापना का प्रस्ताव कव से मरकार विचाराधीत चला भ्रा रहा है; भीर
- (ख) इस सम्बन्ध में कोई निर्णय कर तक कर निए जाने की सम्भावना # ?

### NEWSPRINT CORPORATION

453. SHRI PITAMBER DAS: SHRI MAN SINGH VERMA: SHRI J. P. YADAV: SHRI O. P. TYAGI:

Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state :

- (a) since when the proposal for setting up newsprint corporation has been under Government's consideration; and
- (b) by when a final decision is likely to be taken in this regard ?]
  - tf | English translation. 2—
  - 39 RSS/74

औद्योगिक विकास मुत्रालय में (श्री एम० बी० श्रीर (ख), इस 1973 में देर सं किया गया था। इसके लिए कोई निधित्तन सारीख बना सकता कठिन

to Questions

t[THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI M. B. RANA) : (a) and (b). The proposal was initiated in late 1973.

It is difficult to indicate a firm date line.]

#### RAZAKARS FROM BANGLADESH IN ASSAM

454, SHRI N. G. GORAY: SHRI O. P. TYAGI: SHRI V. K. SAKHLECHA:

Will the Minister of HOME AFFAIRS be pleased to state :

- (a) whether it is a fact that a large number of Razakars from Bangladesh have recently crossed into Assam; and
- (b) if so, what action has been taken by Government in this behalf?

THE MINISTER OF HOME AFFAIRS (SHRI UMA SHANKAR DIKSHIT) : (a) No. Sir.

(b) Does not arise.

# FOREIGN COLLABORATION AGREEMENTS \*455. DR. K. MATHEW KURIAN:

R. KUMARI SAROJINI KRI-SHNARAO BABAR:

SHRIMATI SUMITRA G. KUL-KARNI:

SHRIMATI SUSHILA SHANKAR ADIVAREKAR:

SHRIMATI RATHNABAI SREENIVASA RAO:

SHRI M. S. ABDUL KHADER:

Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

- (a) the number of collaboration agreements with foreign companies approved by Government during the year 1973;
- (b) the details of foreign financial and technical involvement in these agreements;
- (c) the names of the countries of origin of these foreign companies; and
- (d) the terms and conditions for remission of profits to these companies V
  - I[ ] English translation.

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI M. B. RANA): (a) to (d). A statement is laid on the Table of the House.

Written Answers

#### STATEMENT

- (a) The total number of foreign collaboration proposals approved by the Government of India during the year 1973 was 2.65.
- (b) Out of 265 cases, 231 cases involved only technical collaboration, while the remaining thirty four cases involved a foreign equity participation of Rs. 281.72 lakhs. The collaboration agreements covered, amongst others, the manufacture of metallurgical equipment, electrical equipment, transportation, industrial machinery, machine tools and chemicals.
- (c) The names of countries of foreign collaborators include West Germany, U.K., U.S.A., Japan, Switzerland, France, Italy, Sweden, Czechoslovakia, GDR, Austria, Canada, Denmark, Holland, Netherlands, Australia, Belgium, Hungary, Norway, Poland, USSR, Yugoslavia, Hong-Kong and Bulgaria.
- (d) Government's policy is to permit the remittance of profits and dividends on foreign investments subject to payment of Indian taxes thereon.

## COAL TECHNOLOGY

- \*456. SHRI GANESH LAL MALI: Will the Minister of INDUSTRIAL DEVE-LOPMENT AND SCIENCE AND TECH-NOLOGY be pleased to state:
- (a) whether Government's attention has been drawn to a report which appeared in the 'Hindustan Times' of the 15th January, 1974 to the effect that India could have been in the forefront of coal technology if the recommendations of the Ghosh Committee in 1948 and again in 1955 had been implemented; and
- (b) if so, what action Government have taken in pursuance of the said recommen-
- THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVE-LOPMENT (SHRI M. B. RANA) : (a) Yes,
- (b) The recommendations of the Ghosh Committee could not be followed up because (i) it was not considered economic in the context of the then prices (ii) reported failure of SASOL Plant in South Africa and (iii) decision to locate refineries in India and thus save some foreign exchange.

#### INFLUENCE OF FOREIGN MONEY IN INDIAN PRESS

### -457. SHRI LOKANATH MISRA :

# SHRI K. C. PANDA: SHRI K. P. SINGH DEO:

Will the Minister of HOME AFFAIRS be pleased to state :

- (a) whether Government's attention has been drawn to a news report which appeared in the 'Motherland' of 5th December, 1973 regarding role of foreign money in the Indian press, and
- (b) if so, what is Government's reaction thereto?
- THE MINISTER OF HOME AFFAIRS (SHRI UMASHANKAR DIKSHIT): (a) Yes,
- (b) Government recognise the need for controlling and regulating the acceptance of contribution or hospitality from foreign sources by individuals and organisations in the country including persons and agencies associated with the Press. Accordingly the Foreign Contribution (Regulation) Bill 1973 was prepared by the Government and introduced in the Rajya Sabha on the 24th December, 1973.

### PROMOTION OF DELHI POLICE PERSONNEL

- -458. SHRIMATI SYTA DEVI: Will the Minister of HOME AFFAIRS be pleased to
- (a) whether it is a fact that a number of Delhi Police personnel have not been promoted although they have put in a number of years in service;
- (b) whether it is also a fact that they have represented to Government in this behalf; and
- (c) if so, the details thereof and action Government have taken thereon?

THE MINISTER OF HOME AFFAIRS (SHRI UMASHANKAR DIKSHIT): (a) to (c). The criteria for promotions have been prescribed in Rules framed under the Indian prescribed in Rules framed under the Indian Police Act and having the force of law. Promotions are made on the basis of the recommendations of duly constituted Departmental promotion committees consisting of Senior police officers. Seniority alone is not the basis for promotion which is based on merit also. In the application of this criterion there have been supersession in some cases. Representations, against supersession cases. Representations against supersession are examined on ments and Government interfere if the departmental promotion committee is found not to have adhered to the statutory provisions governing promotions.